GOVERNMENT OF INDIA MINISTRY OF MINES

LOK SABHA UNSTARRED QUESTION NO. 2325 TO BE ANSWERED ON 14TH DECEMBER, 2015

REHABILITATION OF DISPLACED PEOPLE

†2325. SHRIMATI SAKUNTALA LAGURI: SHRIMATI RAMA DEVI:

Will the Minister of **MINES** be pleased to state:

- (a) the details of the provision made for compensation and rehabilitation of the families displaced in the mining work;
- (b) whether these provisions are not being followed effectively and if so, the reaction of the Government thereto;
- (c) whether the Government has received any complaints in this regard;
- (d) if so, the details thereof; and
- (e) the corrective steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE FOR MINES AND STEEL (SHRI VISHNU DEO SAI)

(a): As per clause (p) of sub-rule (1) of rule 27 of the Mineral Concession Rules, (**MCR**) 1960, one of the conditions subject to which a mining lease is granted is that the lessee shall, in the matter of employment, give preference to the tribals and to the persons who become displaced because of the taking up of mining operations.

Rule 72 of MCR, 1960 requires payment of an annual compensation to owner of surface rights for undertaking mining operations. Rule 73 of MCR, 1960 requires assessment of damage, if any, done to the land by the reconnaissance or prospecting or mining operations and shall determine the amount of compensation payable by the permit holder or licensee or the lessee as the case may be, to the occupier of the surface land. These provisions are also incorporated in the Model Form of Mining Lease as specified in Form K mentioned in Schedule –I to MCR, 1960.

(b) and (c): The provisions of MCR, 1960, including the provisions relating to compensation and rehabilitation, are monitored for compliance by the State Governments who grant the mining lease. Information on complaints received in this regard are therefore not centrally maintained.

(d) and (e): Does not arise in view of the reply given to (b) & (c) above.